

GOVERNMENT OF KARNATAKA

No. RD 158 TNR 2020

Karnataka Government Secretariat, MS Building, Bengaluru, Dated: 19-06-2021

<u>ORDER</u>

Whereas, the State Executive Committee has issued revised guidelines to break the chain of COVID 19 transmission in the State, vide Order No. RD 158 TNR 2020, dated 07-05-2021 and further amendments to the said guidelines were issued vide Addendums 1 to 11. The State Executive Committee vide orders of even number dated 21-05-2021, 03-06-2021 and 11-06-2021 has further extended the implementation of the revised guidelines and related addendums upto 6 am of 21-06-2021.

And Whereas, the strict implementation of the aforementioned guidelines has effectively broken the chain of COVID 19 transmission across the State, thereby reducing the number of new cases and positivity rate in the State.

And Whereas, the State Executive Committee vide order of even number dated 11-06-2021, based on the suggestions of the health experts, has permitted certain economic and other activities in districts with low positivity rate. The essence behind graded resumption of activities is to move ahead. However, there is a need to exercise due care while opening up of activities. It is imperative that every citizen must scrupulously observe COVID appropriate behaviour, so as to ensure that the resumption of activities is successful and gains made in the management of pandemic are not negated.

And Whereas, the Ministry of Home Affairs vide Order No.40-3/2020-DM-I(A), dated 27-05-2021, has directed the States to ensure compliance to the containment measures for COVID-19, as conveyed vide Ministry of Health and Family Welfare DO No.Z.28015/85/2021-DM Cell dated 25-04-2021 until 30-06-2021

And Whereas, the COVID 19 situation in the State has been assessed and it has been observed that the number of active cases has been consistently declining over the past 2 weeks. The Health Experts have suggested opening up of more economic and other activities based on the case positivity rate of the districts, by taking all possible precautions, to sustain the substantial gains that have been achieved due to stringent containment measures.

Now, therefore, in exercise of the powers conferred under the Section 24 of the Disaster Management Act, 2005, the undersigned, in the capacity of the Chairman, State Executive Committee, issues guidelines for COVID 19 containment based on the case positivity rates of the districts, as below, which



will come into effect from 6 am on 21-06-2021 and will be in force including and upto 5 am of 05-07-2021, for strict implementation by Chief Commissioner BBMP, Police Commissioners, Deputy Commissioners, Superintendents of Police, and other Heads of Departments and Authorities.

- A. Night Curfew will continue to be imposed from 7 pm to 5 am in the State as per the guidelines annexed as Annexure A.
- B. There shall be **weekend curfew** from Friday 7 pm to Monday 5 am in the State as per the guidelines annexed as **Annexure B.**
- C. Buses permitted to operate with 50% of the seating capacity, strictly adhering to COVID appropriate behaviour. No travel by standing allowed.

Category I: For districts having **case positivity rate of less than 5%**, viz, **Uttara Kananda, Belagavi, Mandya, Koppal, Chikkabalapura, Tumakuru, Kolar, Bengaluru Urban (including BBMP Area), Gadag, Raichur, Bagalkot, Kalaburagi, Haveri, Ramanagara, Yadgir and Bidar, the revised guidelines to break the chain of COVID 19 transmission in the State issued vide Order No. RD 158 TNR 2020, dated 07-05-2021 and further amendments to the said guidelines issued vide Addendums 1 to 11 along with additional activities (relaxations), as mentioned below, will come into effect from 6 am on 21-06-2021 and will be in force including and upto 5am of 05-07-2021.**

- 1. All production units/industrial establishment/industries are permitted to function with 50% of their staff strength strictly adhering to COVID appropriate behaviour. However, production units/industrial establishments/industries engaged in Garment manufacturing are permitted to function with 30% of their staff strength strictly adhering to COVID appropriate behaviour.
- 2. All Shops without any distinction between essential and nonessential goods/services allowed to function outside containment zone from 6 am to 5 pm strictly adhering to COVID appropriate behaviour. However, air-conditioned shops, air-conditioned shopping complexes, malls, are not permitted to function. Home delivery of all items shall be encouraged 24x7 to minimize movement of individuals outside their homes. Operations shall be subject to adhering to National Directives for COVID 19 management.
- 3. All hotels, restaurants, eateries, bars and clubs allowed to function from 6 am to 5 pm for in-dining with 50% capacity strictly adhering to COVID 19 appropriate behaviour and **no liquor will be permitted to be served while in-dining**. Home delivery is permitted 24/7. However, hotels, restaurants eateries, bars and clubs with air-condition are not permitted to operate. **Further Pubs are**



not permitted to function. Hospitality services (lodging, resorts, etc) allowed to function with 50% of its occupancy strictly adhering to COVID appropriate behaviour and SOPs issued by the concerned department.

- 4. Only outdoor film/television-serial related shooting permitted strictly adhering to COVID appropriate behaviour.
- 5. All Construction activities/ civil repair works including shops/establishments dealing with construction material, permitted outside containment zone adhering to COVID appropriate behaviour.
- 6. Parks permitted to open from 5 am to 6 pm for walking and jogging purpose strictly adhering to COVID appropriate behavior, but no group activities will be permitted.
- 7. Non air-conditioned Gymnasiums permitted to function with 50% of its capacity strictly adhering to COVID appropriate behaviour and guidelines/SOPs issued by concerned departments.
- 8. Metro Rail services are permitted, with 50% occupancy, strictly adhering to COVID appropriate behaviour and SOPs issued by the concerned departments. Taxis, and autorickshaws are permitted to operate and can carry maximum of 2 passengers only.
- 9. All outdoor sports activities allowed without spectators strictly adhering to COVID appropriate behaviour and SOPs issued by the concerned departments.
- 10.All Government and private offices are permitted to function with 50% of their staff strength strictly adhering to COVID appropriate behaviour. However, offices dealing with essential and emergency services are permitted to function as per their requirement. Where ever possible Work from Home should be encouraged
- 11.Skill trainings pertaining to Health Sector, including Solid Waste Management, permitted.

Category II: For districts having **case positivity rate greater than 5%**, viz, Hassan, Udupi, Dakshina Kananda, Shivamogga, Chamarajanagara, Chikkamagaluru, Bengaluru Rural, Davanagere, Kodagu, Dharwad, Ballari, Chitradurga and Vijayapura the revised guidelines to break the chain of COVID 19 transmission in the State issued vide Order No. RD 158 TNR 2020, dated 07-05-2021 and further amendments to the said guidelines issued vide Addendums 1 to 11 along with additional activities (relaxations), as mentioned below will come into effect from 6 am on 21-06-2021 and will be in force including and upto 5 am of 05-07-2021

1. All production units/establishment/industries are permitted to function with 50% of their staff strength strictly adhering to COVID appropriate behaviour. However, production



units/establishments/industries engaged in Garment manufacturing are permitted to function with 30% of their staff strength strictly adhering to COVID appropriate behaviour.

- 2. Shops dealing with food, groceries, fruits and vegetables, meat and fish, dairy and milk booths, and animal fodder shall be allowed to function from 6 am to 2 pm. Street vendors allowed to function from 6 am to 2 pm. Public Distribution System shops are allowed from 6 am to 2 pm. Standalone liquor shops and outlets, take away only, allowed from 6 am to 2 pm. Home delivery of all items shall be encouraged 24x7 to minimize movement of individuals outside their homes. Operations shall be subject to adhering to National Directives for COVID 19 management.
- 3. All Construction activities/repair works including shops/establishments dealing with construction material dealing with cement and steel, permitted outside containment zone adhering to COVID appropriate behaviour.
- 4. Parks permitted to open from 5 am to 10 am for walking and jogging purpose strictly adhering to COVID appropriate behavior, but no group activities will be permitted.
- 5. Taxis, and auto rickshaws are permitted to operate and can carry maximum of 2 passengers only.
- 6. In addition to already operating Government offices, the following Government offices are also permitted to function with 50% of their staff: Agriculture and allied offices, PWD, Housing, RTOs, Cooperation, NABARD and offices of Department of Revenue, Government of India.
- 7. Skill trainings pertaining to Health Sector, including Solid Waste Management permitted.
- 8. Optical shops permitted to function from 6 am to 2 pm.

Category III: For **Mysuru district** the revised guidelines to break the chain of COVID 19 transmission in the State issued vide Order No. RD 158 TNR 2020, dated 07-05-2021 and further amendments to the said guidelines issued vide Addendums 1 to 11 will continue to be in force including and upto 5am of 05-07-2021. No other additional economic or other activities permitted.

(P Ravi Kumar) Chief Secretary and Chairman, State Executive Committee

Guidelines for night curfew

- 1. The movement of individuals shall remain strictly prohibited between 07.00 pm to 5.00 am, except for essential activities.
- 2. Patients and their attendants/persons requiring emergency need for movement shall be allowed to move.
- 3. All industries/companies which require operations at night shall be permitted to operate. Movement of employees of such organizations shall be allowed on producing valid ID card/authorization issued by their respective Organization/Institution.
- 4. Employees and vehicles of Telecom and Internet Service providers. shall be allowed movement on producing valid ID card issued by their respective organization/institution. Only essential staff/employees of of IT and ITeS companies /organization shall work from office. Rest will work from home.
- 5. Medical, emergency and essential services including pharmacies shall be fully functional and other commercial activities are prohibited.
- 6. There shall be no restriction in movement of all types of goods through trucks, goods vehicles or any goods carriers, including empty vehicles. Home delivery of goods and operations of E-Commerce companies are allowed.
- 7. Movement of buses, trains and air travel are permitted. Movement of Public Transport, private vehicles and taxis to and from airports, bus terminals/bus stand, railway stations, etc, allowed, for facilitating movement of passengers by air, rail and road. The movement will be allowed only on displaying valid travel documents/tickets.

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Chief Secretary and Chairman, State Executive Committee

Guidelines for weekend curfew

Movement of individuals shall remain strictly prohibited between Friday 7 pm to Monday 5 am, except for essential and emergency activities as mentioned below:

- 1. All State and Central Government offices and their Autonomous Bodies, Corporations, etc, dealing with emergency, essential services and COVID 19 containment and management duties shall be fully functional and officers/personnel of the same shall be allowed unrestricted movement.
- 2. All Industries/Companies/Organizations dealing with emergency and essential services and requiring operations 24/7 shall be permitted to operate. Movement of employees of such organizations shall be allowed on producing valid ID card issued by their respective Organization/Institution. However, to the extent possible, employees should be encouraged to work from home.
- 3. Employees and vehicles of Telecom and Internet Service providers shall be allowed movement on producing valid ID card issued by their respective organization/institution. Only essential staff/employees of of IT and ITeS companies /organization shall work from office. Rest will work from home.
- 4. Patients and their attendants/persons requiring emergency need, eligible people intending to take vaccination shall be allowed movement with minimal proof.
- 5. Shops dealing with food, groceries, fruits and vegetables, meat and fish, dairy and milk booths, and animal fodder shall be allowed to function from 6 am to 2 pm. Street vendors allowed to function from 6 am to 2 pm. Public Distribution System shops are allowed from 6 am to 2 pm. Standalone liquor shops and outlets, take away only, allowed from 6 am to 2 pm. Home delivery of all items shall be encouraged 24x7 to minimize movement of individuals outside their homes. Operations shall be subject to adhering to National Directives for COVID 19 management.
- 6. Restaurant and eateries shall be allowed only for take away and home delivery.
- 7. Movement of buses, trains and air travel are permitted. Movement of Public Transport, private vehicles and taxis to and from airports, railway stations and bus terminals/stops/stands is allowed for facilitating movement of passengers by air, rail and road. The movement will be allowed only on displaying valid travel documents/tickets and strictly adhering to COVID appropriate behavior.

- 8. Marriages already scheduled are permitted to be conducted at their respective home in a low key manner involving only close family relatives upto 40 people and strictly adhering to COVID 19 appropriate behaviour and guidelines issued by State Government.
- 9. Cremation/funerals to be allowed strictly adhering to COVID 19 appropriate with maximum of 5 people.

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Chief Secretary and Chairman, State Executive Committee